The Uttar Pradesh Panchayat Raj Act, 1947 (Uttaranchal Amendment) Act, 2002

Act 7 of 2002

Keyword(s):
Election, Gram Panchayat, Pradhan

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

क्रम संख्या–067 (ग)

पंजीकृत संख्या–यू0ए0/डी0एन0–30/02
(लाइसैन्स टू पोस्ट विदाउट प्रीपेमेन्ट)

सरकारी गजट, उत्तरांचल

उत्तरांचल सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तरांचल अधिनियम)

देहरादून, रविवार, 16 जून, 2002 ई0

ज्येष्ठ 26, 1924 शक सम्वत्

उत्तरांचल शासन

विधायी एवं संसदीय कार्य विभाग

संख्या 217/विधायी एवं संसदीय कार्य/2002

देहरादून, 19 जून, 2002

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तरांचल विधान सभा द्वारा पारित उत्तर प्रदेश पंचायत राज अधिनियम, 1947 (उत्तरांचल संशोधन) विधेयक, 2002 में दि0 16 जून, 2002 को अनुमति प्रदान की और वह उत्तरांचल अधिनियम संख्या 07, सन् 2002 के रूप में सर्व–साधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश पंचायत राज अधिनियम, 1947 (उत्तरांचल संशोधन) अधिनियम, 2002

(अधिनियम संख्या 07, सन् 2002)

उत्तर प्रदेश पंचायत राज अधिनियम, 1947 ग्राम पंचायत की प्रवृत्ति के सम्बन्ध में श्री राज्यपाल द्वारा प्रख्यापित उत्तरांचल पंचायत अध्यादेश, 2002 का प्रतिस्थानी अधिनियम

अध्याय-1

1- यह अधिनियम उत्तर प्रदेश पंचायत राज अधिनियम, 1947 (उत्तरांचल संशोधन) अधिनियम, 2002 कहा जायेगा। संक्षिप्त नाम और प्रारम्भ

2- इसका विस्तार सम्पूर्ण उत्तरांचल राज्य में होगा।

3- यह दिनांक 29 अप्रैल, 2002 से प्रवृत्त हुआ समझा जायेगा।

अध्याय-2

उत्तर प्रदेश पंचायत राज अधिनियम, 1947 (अधिनियम 26 सन् 1947) जिसे मूल अधिनियम कहा गया है, की धारा 12 के अन्त में नई उपधारा (3-क) का जोड़ा जाना:-

"इस अधिनियम के किन्हीं अन्य उपबन्धों में किसी बात के होते हुये भी जहां अपरिहार्य परिस्थितियों के कारण या लोक हित में किसी ग्राम पंचायत का संघटन करने के लिये उसके कार्यकाल के अवसान के पूर्व निर्वाचन कराना साध्य नहीं है, वहां राज्य सरकार या उसके द्वारा इस निमित्त, प्राधिकृत कोई अधिकारी, आदेश द्वारा, प्रशासक नियुक्त कर सकता है और ऐसा प्रशासक छह माह से अनधिक ऐसी अवधि के लिये जैसी की उक्त आदेश में विनिर्दिष्ट की जाये, पद धारण करेगा और ग्राम पंचायत उसके प्रधान और समितियों की समस्त शक्तियां कृत्य और कर्तव्य यथास्थिति ऐसे प्रशासक में निहित होंगे और उसके द्वारा उनका प्रयोग, सम्पादन और निर्वहन किया जायेगा"।

अध्याय-3

श्री राज्यपाल द्वारा प्रख्यापित अध्यादेश संख्या 2, वर्ष 2002 एतद्द्वारा वापस लिया जाता है।

आज्ञा से,
(आर0 पी0 पाण्डेय)
सचिव।

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English Translation of the Uttar Pradesh Panchayatraj Adhiniyam, 1947 (Uttaranchal Amendment) Bill, 2002 (Uttaranchal Adhiniyam Sankhya 07 of 2002) :

No. 217/Vidhayee and Sansadiya Karya/2002
Dated Dehradun, June 19, 2002

NOTIFICATION

Miscellaneous

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on June 16, 2002.

UTTAR PRADESH PANCHAYATRAJ ACT, 1947 (UTTARANCHAL AMENDMENT) ACT, 2002

(Act No. 07 of 2002) .

The replacing Act of Uttaranchal Panchayatraj Ordinance, 2002 to be promulgated by the Hon'ble Governor to amend the Uttar Pradesh Panchayatiraj Adhiniyam, 1947 in its application to Gram Panchayat

AN
ACT

CHAPTER-1

(1) This Act may be called the Uttar Pradesh Panchayatraj Act, 1947 (Uttaranchal Amendment) Act, 2002 — Short title and commencement

(2) It shall be applicable to the whole State of Uttaranchal.

(3) It shall be deemed to be enacted from April 29, 2002.

CHAPTER-2

In Section 12 of U.P. Panchayati Raj Adhiniyam, 1947 (Act No. 26, of 1947) which is called Principal Act, after Section 12(3), the following new sub-section (3-A) shall be inserted, namely,

(3-A) Notwithstanding anything contained in any other provisions of this Act, where due to unavoidable circumstances or in public interest, it is not practicable to hold an election to constitute a Gram Panchayat before the expiry of its duration, the State Government or an officer authorized by it in this behalf may, or order, appoint, an administrator, who shall hold office for such period not exceeding six months as may be specified in the said order and all powers, functions and duties of the Gram Panchayat, its Pradhan and Committees shall vest in and be exercised, performed and discharged by such administrator.

CHAPTER-3

(1) Ordinance no. 2 of 2002 promulgated by the Governor is hereby repealed.

By Order,

(R. P. PANDEY)
Sachiv.

पी०एस०यू० (आर०ई०) 6 विधायी/72–2002–500 (कम्प्यूटर/रीजियो)।